GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA UNSTARRED QUESTION NO.1121 TO BE ANSWERED ON 22.11.2019

DIFFERENTLY ABLED CHILDREN

1121. SHRI JAGDAMBIKA PAL:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the State-wise and gender-wise data of the total number of differently abled children (under 18) in the country;
- (b) whether the Government is taking steps to ensure welfare of such children;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the proposed measures in this regard being contemplated by the Government?

ANSWER

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SRIMATI SMRITI ZUBIN IRANI)

- (a): The State-wise and gender-wise data of the total number of differently abled children in the age group of 0-19 as per Census 2011 and as provided by Department of Empowerment of Persons with Disabilities, Ministry of Social Justice and Empowerment is **Annexed**.
- (b) to (d): The Government has enacted the Rights of Persons with Disabilities Act, 2016 (RPwD Act, 2011) for empowerment of Persons with Disabilities (PwDs) which came into force on 27.12.2016. The Act provides various rights and entitlements for PwDs and mandates the appropriate Govt. to take specific steps to ensure that PwDs including Children with Disabilities (CwDs) enjoy their rights equally with others. The Act mandates protection of CwDs from exploitation, violence, abuse and also confers their rights to live with home and family. It provides for free education upto the age of 18 yrs for CwDs in Special School or a neighborhood school of his choice. Relief to the disabled is a State subject by virtue of entry 9 of State list of Constitution of India. However, the Central Govt. supplements the efforts of the State Govt. through various schemes & programmes for empowerment of PwDs. Some of the major schemes of Ministry of Social Justice and Empowerment for empowerment/rehabilitation of PwDs, including CwDs, are as under:

- (i) Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP): the main objective of the scheme is to assist the poor persons with disabilities in procuring durable, sophisticated and scientifically manufactured, modern, standard aids and appliances that can promote their physical, social and psychological rehabilitation by reducing the effects of disabilities and enhance their economic potential. Under the scheme there is a provision to provide cochlear implant to eligible children upto 5 years of age at a cost up to Rs.6.00 lakh per child.
- (ii) **Scholarship schemes**: The Ministry provides scholarship for students with disabilities (under 18) such as Pre-matric (for class IX & X), Post-matric (from XI class up to post graduate degree/diploma level).
- (iii) **Deendayal Disabled Rehabilitation Scheme (DDRS)**: Under DDRS, grant-in-aid is provided to Non-Governmental Organizations/ Voluntary Organizations for running Special Schools for children with disabilities (under 18) to provide education, vocational training, rehabilitation etc enabling them to reach and maintain their optimal, physical, sensory, intellectual, psychiatric or social functional levels.

The Ministry of Women and Child Development is implementing a centrally sponsored scheme i.e. "Child Protection Services" (CPS) (erstwhile Integrated Child Protection Scheme) for providing financial assistance to State Governments/UT Administrations, with the primary objective of care and protection of children in distress conditions through institutional and non-institutional care. The primary responsibility of implementation of the Scheme lies with the State/UTs. As per Section 2 (14) (iv) of Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act), a child who is mentally ill or mentally or physically challenged or suffering from terminal or incurable disease, having no one to support or look after or having parents or guardians unfit to take care, if found so by the Juvenile Justice Board or the Child Welfare Committee is also included as a "child in need of care and protection" (CNCP). The scheme provides for purchase of specialised equipments and materials like Psychological test materials, training materials for speech and language, teaching materials wheel chairs, crutches, etc. Under the CPS scheme, the Ministry provides financial support for a special unit of 10 children for children with Special Needs @ Rs.10.48 lakhs (per annum).

Annexure referred to in reply to part (a) of Lok Sabha Unstarred Question No.1121 for answer on 22.11.2019 regarding 'Differently Abled Children'.

State-wise and Gender-wise data of total number of differently abled children in age group of 0-9 years as per Census 2011

of 0-9 years as per Census 2011				
S. No.	State/UT	Numbers		
		Total	Male	Female
1	ANDAMAN & NICOBAR	1544	830	714
	ISLANDS			
2	ANDHRA PRADESH (Undivided)	551630	299677	251953
3	ARUNACHAL PRADESH	8438	4397	4041
4	ASSAM	134479	73233	61246
5	BIHAR	933023	518033	414990
6	CHANDIGARH	4071	2400	1671
7	CHHATTISGARH	152311	83752	68559
8	DADRA & NAGAR HAVELI	1144	669	475
9	DAMAN & DIU	502	310	192
10	GOA	6031	3253	2778
11	GUJARAT	313874	179014	134860
12	HARYANA	146942	86156	60786
13	HIMACHAL PRADESH	31204	17715	13489
14	JAMMU & KASHMIR	101428	56366	45062
15	JHARKHAND	258652	140811	117841
16	KARNATAKA	389383	212783	176600
17	KERALA	120457	68244	52213
18	LAKSHADWEEP	382	199	183
19	MADHYA PRADESH	463361	260537	202824
20	MAHARASHTRA	826254	463018	363236
21	MANIPUR	17896	9374	8522
22	MEGHALAYA	17413	9286	8127
23	MIZORAM	3748	2072	1676
24	NAGALAND	7740	4204	3536
25	NCT OF DELHI	60663	35541	25122
26	ODISHA	321349	176236	145113
27	PUDUCHERRY	5491	3115	2376
28	PUNJAB	173265	100299	72966
29	RAJASTHAN	362498	212359	150139
30	SIKKIM	3098	1646	1452
31	TAMIL NADU	278298	155458	122836
32	TRIPURA	16509	9105	7404
33	UTTAR PRADESH	1551148	861333	689815
34	UTTARAKHAND	51872	29279	22593
35	WEST BENGAL	548542	302356	246186
	Total	7,864,640	4,383,060	3,481,576